GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:2098 ANSWERED ON:12.08.2011 HEALTH SCHEMES/PROGRAMMES FOR BPL PEOPLE Pakkirappa Shri S.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the details of hundred per cent Central Government funded health schemes/programmes for Below Poverty Line (BPL) individual/BPL families indicating the estimated beneficiaries with total fund sanctioned, allocated and spent in each year since their inception, Statewise and item-wise; and
- (b) the details of schemes/programmes for BPL families funded proportionately by Central and State Governments indicating the estimated beneficiaries, Statewise thereof with total fund sanctioned, allocated by Union Government and spent by respective implementing States since inception of the schemes/ programmes?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) Janani Suraksha Yojana (JSY) is a 100 % centrally sponsored conditional cash transfer scheme which provides cash assistance to poor pregnant women including those who belong to BPL category for undergoing institutional delivery in a government or accredited private health facility. The number of beneficiaries and funds under Janani Suraksha Yojana which also include BPL women state wise and year wise is at Annexure-I.

The other major hundred percent Centrally Sponsored National Health Programmes/ Schemes namely National AIDS Control Programme, Revised National TB Control Programme, National Iodine Deficiency Control Programme, National Vector Borne Disease Control Programme, National Leprosy Eradication Programme, Integrated Disease Surveillance Project, Yaws Eradication Programme are available to all including BPL individuals/families.

(b) The Government of India has created Rashtriya Arogya Nidhi (RAN) in 1997 to provide financial assistance to the patients, living below poverty line (BPL), who are suffering from major life threatening diseases, to receive medical treatment in Government hospitals.

Under the scheme of Rashtriya Arogya Nidhi, the Central Government also provides Grant in Aid to the States / Union Territories with legislature for State Illness Assistance Funds set up by them to the extent of 50 % of their contribution to the State Funds.

The contribution of the Central Government to the State Fund is subject to a maximum of Rs.5.00 crore to States with larger number and percentage of population below the poverty line and maximum of Rs.2 crore to other States & UTs with legislatures, whichever is less in a year subject to overall availability of resources.

As per guidelines of Rashtriya Arogya Nidhi, the States/UTs having their own State Illness Assistance Fund are required to publish the list of beneficiaries in the leading newspaper at the State level for public knowledge. The grant-in-aid to the extent of 50% of the contributions made by the State/UT in the State Illness Assistance Fund is released by the Central Government. The fund released to States under this scheme is at Annexure-II.